BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No. 181 of 2023 (EZ)
(Earlier O. A. No. 704/2023/PB)

***Suo Moto*: News item titled " Prashasnik ankush ke baad aur tej hua Balu ke awaidh khanan ka khel" appearing in Dainik Bharat dated 02.11.2023**

.....Applicant(s)

Versus

Jharkhand State Pollution Control Board & Ors. ... Respondent(s)

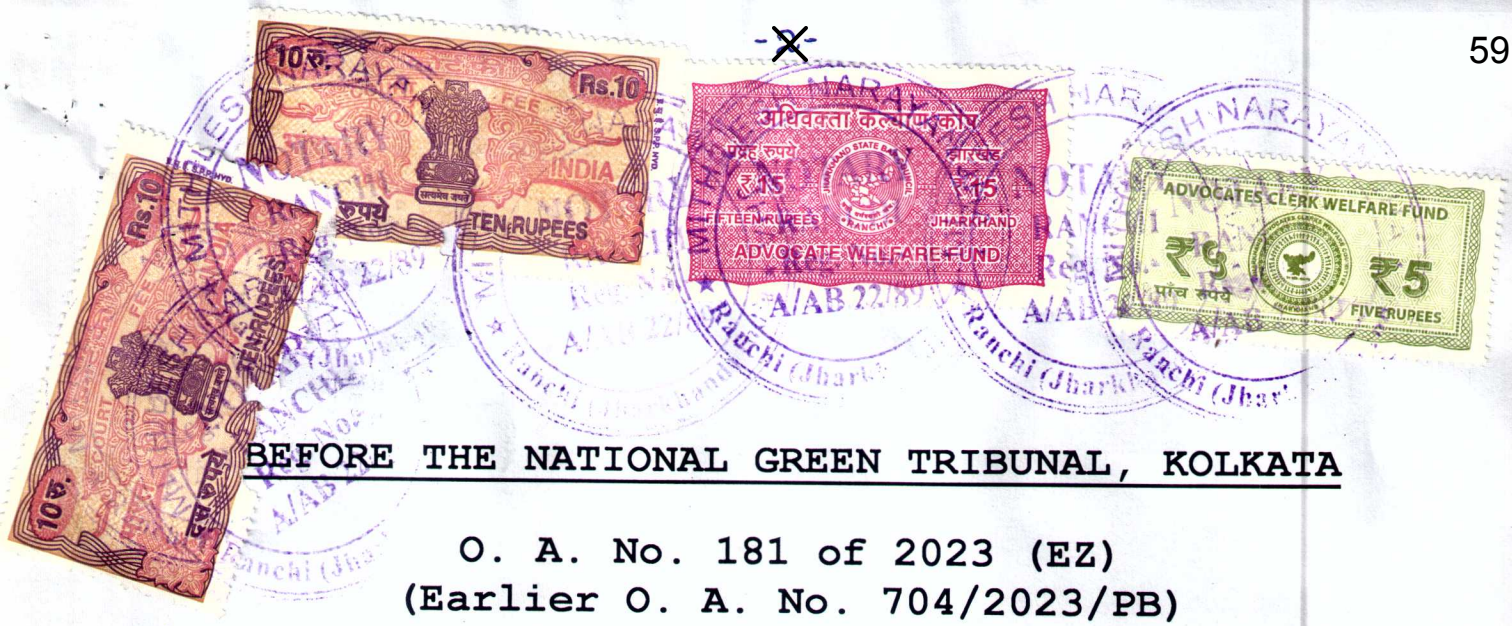
INDEX

S. N.	Particulars	Page No.
1.	**Counter Affidavit on Behalf of Jharkhand State Pollution Control Board.**	01-07
2.	**Annexure-S1** True copy of letter No.257 dated 25.02.2025	08-10
3.	**Annexure-S2** True copy of Board's letter No.732 dated 11.03.2025	11
4.	**Annexure-S3** True copy of Calculation Chart of Environmental Compensation.	12-13

Filed by: -

(Surendra Kumar)

Advocate
JSPCB, Ranchi



BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No. 181 of 2023 (EZ)
(Earlier O. A. No. 704/2023/PB)

***Suo Moto*: News Item titled "Prashasnik ankush ke baad aur tej hua Balu ke awaidh khanan ka khel" appearing in Dainik Bharat dated 02.11.2023.**

... Applicant(s)

Versus

Jharkhand State Pollution Control Board & Ors. **... Respondent(s)**

Affidavit on behalf of State of Jharkhand in compliance of the order dated 23/12/2024.

I, Manoj Kumar Gupta, son of Late Narayan Lal Gupta presently posted as Officer on Special Duty(Legal Section),Jharkhand State Pollution Control Board, Ranchi and am duly authorized to swear this affidavit and do here by solemnly state and affirm as follows: -

1. That, at present, I am working and posted as, Officer on Special Duty (Legal Section), Jharkhand State Pollution Control Board, Ranchi and as such, I

am well acquainted with all the facts and circumstances of this case.

2. That, I have gone through the order dated 23/12/2024 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata and have understood the contents therein.

3. That, I have been authorized to swear this affidavit by the Competent Authority. Further, it is stated that I have gone through the relevant files and records in the present case.

4. That, the instant Original Application initially registered as O.A No704/2023/PB, was taken up *Suo moto* by the Principal Bench of Hon'ble NGT on the basis of news item titled "**Prashasnik ankush ke baad aur tej hua Balu ke awaidh khanan ka khel**" appearing in Dainik Bharat dated 02.11.2023" wherein it has been alleged that illegal sand mining is going on in Gomia Anchal of Bokaro District of Jharkhand and everyday hundreds of trucks are being transported loaded with illegally mined sand from the area in question.

MITHILESH NARAYAN NOTARY RANCHI Reg. No.- A/AB 22/89 Ranchi (J.)

5. That it is humbly stated and submitted that the Hon'ble Tribunal vide Order dated 23.12.2024 was pleased to direct the Jharkhand State Pollution Control Board to compute environmental compensation and file its affidavit.

6. That it is further humbly stated and submitted that in pursuance to the Memo No. 146 dated 27/01/2025 of Jharkhand State Pollution Control Board, the District Mining Officer, Bokaro provided the names of accused persons/violators involved in illegal mining of sand, its storage and transportation in Gomia Anchal areas of Bokaro District as alleged in the instant Original Application vide his Office Letter no.257 dated 25.02.2025.

Photocopy of Letter no. 257 dated 25.02.2025 is annexed and marked **Annexure-S1**

7. That it is further humbly stated and submitted that vide Board's Letter no. 732 dated 11.03.2025, the details of the accused/violators involved in illegal mining of sand, its storage and transportation in Gomia Anchal areas of Bokaro District as provided by District Mining Officer, Bokaro was referred to the

NOTARY RANCHI Reg. No. A/AB 2789 Ranchi (Jharkhand) India

Committee of Environmental Engineers of the Board for calculation of Environmental Compensation against the named accused/violators.

Photocopy of Letter no. 732 dated 11.03.2025 is annexed and marked **Annexure-S2**

8. That, it is humbly stated and submitted that Environmental Compensation was calculated against the accused named as mentioned in the Report of District Mining Officer, Bokaro in accordance with the methodology (*Approach-2*) adopted in paragraph 12 of the Order dated 26/02/2021 passed in O.A No.360 of 2015 with other O.As by Hon'ble NGT, Principal Bench, New Delhi. The calculation is being reproduced below in brief as follows:-

Environment Compensation Calculation: *(Approach 2)*

NPV = PV – D

where **PV** = Present value of foregone Ecological Values
(@ 5% discount rate and over 5 years)
D = Market value of illegally mined material

(Considering market value of illegal mined sand **D**=Rs.4000/per Tractor)

Annual value of forgone ecological values per Tractor= D*RF

MITHILESH NARAYAN JHA
NOTARY
RANCHI
Reg. No.-
A/AB 22

where **RF** is the Risk Factor (**RF=1** in case of severe Risk Level)

D*RF = Rs. 4000.00 x 1= Rs. 4000

$$PV = \sum_{t=1}^{5} (\text{Annual ecological values})/(1+r)^t$$

$$PV = \sum_{t=1}^{5} (4000)/(1+0.05)^t$$

$$= 4000/(1+0.05)^1 + 4000/(1+0.05)^2 + 4000/(1+0.05)^3 + 4000/(1+0.05)^4 + 4000/(1+0.05)^5$$

= Rs. 17320.00 per tractor (=100cuft per Tractor)

Total compensation:

NPV = PV – D = 17320 – 4000 = **Rs.13320** per tractor (Tractor capacity 100cuft)

9. That it is humbly stated and submitted that accordingly, a detailed calculation of Environmental Compensation was submitted by Sri Ashutosh, Environmental Engineer of the Board in tabular form against 09 (nine) accused/violators of which 07(seven)are named and 02 (two) un-named accused/ violators.

Photocopy of Calculation Chart of Environmental Compensation is annexed & marked **Annexure-S3**

10. That it is humbly stated and submitted that necessary procedure and appropriate action for imposition/recovery of environmental compensation in accordance with law against the accused persons

MITHILESH NARAYAN SINHA
NOTARY
RANCHI
Reg. No.- A/AB 22/89
Ranchi (Jharkhand) India

named/un-named aforesaid is being initiated and is under process.

11. That, this Affidavit is filed bonafide and in the interest of justice.

12. That the statement made in forgoing paragraphs are true to my knowledge and the annexures are true copy of its original.

Manoj Kumar Gupta
DEPONENT

VERIFICATION:

Verified at Ranchi on this the day of 15 April, 2025 that the averments & facts stated herein above are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Manoj Kumar Gupta
DEPONENT

NOTARY PUBLIC
RANCHI

MITHILESH NARAYAN NOTARY RANCHI Reg. No. 22/89 Ranchi (Jharkhand) India

Cal No. 35 Date 15/4/2025

जिला खनन् कार्यालय, बोकारो।

पत्रांक 257 /खनन् बोकारो दिनांक 25/02/2025

प्रेषक,

जिला खनन् पदाधिकारी,
बोकारो।

सेवा में,

विशेष कार्य पदाधिकारी,
झारखण्ड राज्य प्रदूषण नियंत्रण,
राँची।

विषय :– मान्नीय नेशनल ग्रीन ट्रिव्यूनल, पूर्वी जोन बेंच, कोलकाता में विचाराधीन वाद O.A. No. 181/2023/EZ दैनिक भास्कर के दिनांक 02/11/2023 संस्करण में प्रकाशित समाचार "प्रशासहनिक अंकुश के बाद और तेज हुआ बालू का खेल" बनाम झारखण्ड राज्य व अन्य मामले में संलिप्त अभियुक्तों के संबंध में विस्तृत सूचना उपलब्ध कराने के संबंध में।

प्रसंग :– आपका पत्रांक 146, राँची, दिनांक 27/01/2025 एवं थाना प्रभारी, गोमिया का पत्र DR-194/25, दिनांक 14/02/2025, थाना प्रभारी, आई0ई0एल0 थाना का ज्ञापांक 40/2025, दिनांक 31/01/2025 एवं प्रभारी, रहावन ओ0पी0 बोकारो के ज्ञापांक 23/2025, दिनांक 22/02/2025

महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र के माध्यम से गोमिया अंचल के गोमिया थानान्तर्गत अवैध ढंग से बालू के भण्डारण एवं परिवहन में संलिप्त अभियुक्तों का नाम, वर्त्तमान स्थायी पता की मांग की गई थी, जिसके आलोक में विषयांकित मामले से संबंधित प्रतिवेदन उपलब्ध कराने हेतु इस कार्यालय के पत्रांक 120/खनन, दिनांक 30/01/2025 द्वारा थाना प्रभारी, गोमिया/आई0ई0एल0/जगेश्वर विहार/राहावन ओ0पी0/महुआटाँड़, महुआटाँड़ को पत्र निर्गत किया गया था, जिसके बावत थाना प्रभारी, महुआटाँड़ के ज्ञापांक 73/2025, दिनांक 14/02/2025, थाना प्रभारी, गोमिया का पत्र DR-194/25, दिनांक 14/02/2025, थाना प्रभारी, आई0ई0एल0 थाना का ज्ञापांक 40/2025, दिनांक 31/01/2025 तथा प्रभारी, रहावन ओ0पी0 बोकारो के ज्ञापांक 23/2025, दिनांक 22/02/2025 के माध्यम से प्रतिवेदन उपलब्ध कराया गया है, जिसकी छाया प्रति एवं इस कार्यालय द्वारा वसूली की गई राशि की विवरणी इस पत्र के साथ संलग्न कर सूचनार्थ एवं आवश्यक कार्रवाई हेतु भेजी जा रही है।

ASO (Legal)
pl. put up
file
Mr. Dey
22/2/25

Sri Kundan
Please put up in file.
25/2/25

अनुलग्नक :– यथोक्त।

विश्वासभाजन्

जिला खनन् पदाधिकारी

जिला खनन कार्यालय, बोकारो।

गोमिया अंचल अन्तर्गत अवैध बालू के बावत की गई कार्रवाई की विवरणी।

क्र0	खनिज	मात्रा	वाहन	FIR	वसूली	भुगतान की विवरणी	अभियुक्त/वाहन मालिक/वाहन चालक का नाम, पता एवं वाहन संख्या	अभ्युक्ति	नोट
01	बालू	100 घनफीट	01	1	00	00	खानवाज अंसारी, पे0–कमरूल अंसारी, सा0–तुपकाडीह, जिला–बोकारो।	अंचल अधिकारी, गोमिया ने अपने पत्रांक 677/रा0, दिनांक 27/07/2022 द्वारा सूचित किया है कि 100 घनफीट बालू लदे एक ट्रैक्टर को जप्त कर गोमिया थाना में प्राथमिकी दर्ज की गई है।	
02		70 घनफीट	01	0	10,000			अंचल अधिकारी, गोमिया के पत्रांक 1010, दिनांक 09/10/2022 के आलोक में 70 घनफीट बालू लदे ट्रैक्टर से 10,000/– रू0 की वसूली की गई।	टंकण भू प्रविष्टि दी गई
03		100 घनफीट	01	1	00		मालिक सह चालक सुलेन्द्र मांझी, पे0–प्रसादी राम मांझी, साकिन–सियारी थाना, गोमिया, जिला–बोकारो।	अंचल अधिकारी, गोमिया ने अपने पत्रांक 129/रा0, दिनांक 03/02/2023 द्वारा सूचित किया है कि 100 घनफीट बालू लदे एक ट्रैक्टर को जप्त कर गोमिया थाना में प्राथमिकी दर्ज की गई है।	
04		100 घनफीट	01	1	00		(1) सरोज सोरेन पति महादेव सोरेन, (2) प्रा0अभि0 महादेव सोरेन (वाहन चालक) पिता करमचंद सोरेन, दोनों सा0–आईयर, थाना–ललपनिया ओ0पी0 (महुआटाँड़), जिला–बोकारो।	अंचल अधिकारी, गोमिया ने अपने पत्रांक 557/रा0, दिनांक 26/04/2023 द्वारा सूचित किया है कि 100 घनफीट बालू लदे एक ट्रैक्टर को जप्त कर आई0ई0एल0 गोमिया थाना में प्राथमिकी दर्ज की गई है।	
05		100 घनफीट	01	01	00			अंचल अधिकारी, गोमिया का ज्ञापांक 277, दिनांक 20/02/23	टंकण भूल दोबारा प्रविष्टि द दी गई थ
06		70	01	01	00			अंचल अधिकारी, गोमिया के पत्रांक	टंकण भूल

		घनफीट						427/रा0, दिनांक 25/05/2023 द्वारा सूचित किया गया है कि 03 टन बालू लदे 1 ट्रैक्टर को जप्त कर गोमिया थाना में प्राथमिकी दर्ज की गई है।	प्रविष्टि दी गई
07		100 घनफीट	01	01	00		मालिक सह चालक ईश्वर चंद हांसदा, पिता महादेव हांसदा, सा0–आई0ई0एल0 कॉलोनी, क्वार्टर नं0–E-23/2, थाना–आई0ई0एल0, जिला–बोकारो। टैक्टर संख्या–JH	अंचल अधिकारी, गोमिया के पत्रांक 564/रा0, दिनांक 29/04/2023 द्वारा सूचित किया गया है कि 100 घनफीट बालू लदे 1 ट्रैक्टर को जप्त कर गोमिया थाना में प्राथमिकी दर्ज की गई है, जिसका थाना काण्ड संख्या–38/23, दिनांक 29/04/2023 है।	
08		100 घनफीट	01	01	00		मालिक सह चालक सुधाकर महतो, पिता स्व0 छटु महतो, सा0–रहावन, थाना–रहावन ओ0पी0, जिला–बोकारो।	अंचल अधिकारी, गोमिया के पत्रांक 912, दिनांक 25/07/2023 द्वारा सूचित किया गया है कि बालू लदे एक ट्रैक्टर को जप्त कर रहावन ओ0पी0 में प्राथमिकी दर्ज की गई है।	
09		100 घनफीट	01	01	00		(1) ट्रैक्टर मालिक रितु साव, पे0–मंगर साव, सा0–बस्तीटोला, बड़कीपुन्नु (2) ट्रैक्टर चालक शंकर किस्कु, पिता बाबूराम मांझी, सा0–पुटकाडीह, दोनों–थाना–महुआटांड़, जिला–बोकारो। ट्रैक्टर मैक्स स्वराज, मॉडल नं0–735 एफ0ई0, चेचिस नं0–MBNAJ48AFMTF29757 इंजन नं0–CJ1354/ME006265	खान निरीक्षक द्वारा दिनांक 29/08/23 को 100 घनफीट अवैध बालू लदे 01 ट्रैक्टर को जप्त कर महुआटाँड़ थाना में प्राथमिकी दर्ज की गई।	

ANNEXURE-53

झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद

नगर प्रशासन भवन, एच0 ई0 सी0, धुर्वा, राँची
Phone No:-0651- 2400852, 2400851, 2400979, Fax No:- 2400850/138
New Web : www.jspcb.nic.in; e-mail- ranchijspcb@gmail.com

पत्रांक:-- 732 राँची, दिनांक:- 11/03/2025

प्रेषक,

मनोज कुमार गुप्ता,
विशेष कार्य पदाधिकारी।

सेवा में,

श्री आशुतोष,
पर्यावरण अभियन्ता,
श्री कुमार गौरव जैन,
पर्यावरण अभियन्ता,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद (मु0), राँची।

विषय :- **माननीय नेशनल ग्रीन ट्रिब्यूनल, पूर्वी जोन बेंच, कोलकाता में विचाराधीन वाद O.A No.181/2023/EZ दैनिक भास्कर के दिनांक–02.11.2023 संस्करण में प्रकाशित समाचार "प्रशासहनिक अंकुश के बाद और तेज हुआ बालू का खेल" बनाम झारखण्ड राज्य व अन्य मामले में संलिप्त उल्लंघनकर्त्ताओं एवं अभियुक्तों के विरूद्व पर्यावरणीय क्षतिपूर्ति की गणना के संबंध में।**

प्रसंग :- **जिला खनन पदाधिकारी, बोकारो का पत्रांक–257 दिनांक–25.02.2025 ।**

महाशय,

उपर्युक्त विषय एवं प्रसंगाधीन पत्र की प्रति संलग्न करते हुए विषयगत वाद के संबंध में सूचित करना है कि माननीय NGT द्वारा पारित आदेश दिनांक–03.07.2024 के अनुपालन में अवैध खनन्, परिवहन आदि के मामले में दर्ज प्राथमिकी वित्तीय वर्ष 2022–23 में शामिल अभियुक्तों का नाम पता से संबंधित प्रतिवेदन जिला खनन् पदाधिकारी, बोकारो द्वारा पत्रांक–257 दिनांक–25.02.2025 प्राप्त है, जिसकी छायाप्रति संलग्न कर आपके सुलभ संदर्भ हेतु भेजी जा रही है।

उक्त के आलोक में निवेदन है कि अवैध उत्खनन् परिवहन मामलों में जिला खनन् पदाधिकारी, बोकारो से प्राप्त प्राथमिकी दर्ज अभियुक्तों एवं उल्लंघनकर्त्ताओं के विरूद्व पर्यावरणीय क्षतिपूर्ति का आकलन कर विधि शाखा को ससमय प्रतिशपथ पत्र दायर करने हेतु ऑकड़ा 15 दिनों के अन्दर उपलब्ध कराने की कृपा की जाय।

इसमें सक्षम प्राधिकार का आदेश निहित है।

विश्वासभाजन्

11/3/2025

(मनोज कुमार गुप्ता)
विशेष कार्य पदाधिकारी।

अनु0–यथोक्त।

2238
12/03/25

Smt. Priyanka, ASO
Pl. provide the concerned ... with all documents

ANNEXURE-S3 -12-

Calculation of Environmental Compensation in light of Board's letter no. 732 dated 11.03.2025.

Sl no.	Case no./date/clause	Name of accused	Quantity of mineral in Cuft	EC calculation As per formula 'NPV=PV-D' Where PV- Present value of foregone Ecological Values. D- Market value of illegally mined materials NPV-Net Present value of foregone Ecological Values		
				Rate per Tractor i.e. 100 Cuft	Quantity in tractor	Total EC in (₹)
1.	Gomia PS Case – 86/22 dated 27.07.2022	Khanwaz Ansari S/o Kamrul Ansari, Tupkadih, c	100	4000	100 Cuft	13320.00
2.	CO Gomia letter no. 1010 dated 09.10.2022	-	70	4000	70 Cuft	9323.00
3.	CO Gomia letter no. 129 dated 03.02.2023	Sulendra Manjhi C/o Prasadi Ram Manjhi, Siyari, Gomia, Gomia PS Case – 86/22 dated 27.07.2022	100	4000	100 Cuft	13320.00
4.	CO Gomia letter no. 557 dated 26.04.2023	i.Saroj Soren W/o – Mahadev Soren (driver) Lalpania, Mahuatanr, Bokaro	100	4000	100 Cuft	13320.00
5.	CO Gomia letter no. 277 dated	---	100	4000	100 Cuft	13320.00

	20.02.2023					
6.	CO Gomia letter no. 427 dated 25.05.2023	--	70		70 Cuft	9323.00
7.	CO Gomia letter no. 564 dated 29.04.2023	Ishwar Chand Hansda, S/o-Mahadev Hansda, IEL Colony, Qr. E-23/2. District-Bokaro.	100		100 Cuft	13320.00
8.	CO Gomia letter no. 912 dated 25.07.2023	Sudhakar Mahto, S/o Chhatu Mahto, Rahawan, bOKARO	100		100 Cuft	13320.00
9.	—	i. Ritu Saw, C/o Mangar Saw, Bastitola, Badkipunnu ii. Shankar Kisku, S/o-Baburam Manjhi, Bokaro.	100		100 Cuft	13320.00

Note:- All calculations has been made as per Hon'ble NGT's order dated 26.02.2021 in O.A. 360/2015 & 575/2019.

MITHILESH NARAYAN NOTARY RANCHI (Jharkhand) India

Ashutosh

Ashutosh
Environmental Engineer, JSPCB HQ